

HIGH COURT OF UTTARAKHAND, NAINITAL
NOTIFICATION

No. 350/UHC/Admin.A/2021

Dated: October 23, 2021

In exercise of its powers conferred under Article 225 and 227 of the Constitution of India, the High Court of Uttarakhand, with the approval of the Government of Uttarakhand, hereby makes the following Rules for the purpose of amendments in the High Court of Uttarakhand Video Conferencing Rules, 2020 (hereinafter called 'the Principal Rules') :-

The High Court of Uttarakhand Video Conferencing
(Amendment) Rules, 2021

1. (1) These Rules may be called the High Court of Uttarakhand Video Conferencing (Amendment) Rules, 2021.
(2) They shall come into force at once.
2. **Amendment in Rule 2(ix)**- In Rule 2 (ix) of the Principal Rules, after the words 'through a video link', a *comma*, and thereafter, the words '*and shall include a Mobile Court Unit operating from a vehicle, which is authorized by the High Court, and is equipped with hardware and internet facilities for video conferencing*' shall be added.
3. **Amendment in sub-rule 5.6.3**- In sub-rule 5.6.3 of the Principal Rules, after the words 'video conference room', the words '*or the remote point, or the Mobile Court Unit, and such place where the Court may authorize the conduct of video conferencing under the provisions of sub-rule 8.9*' shall be inserted.

By order of Court

Sd/-
(Dhananjay Chaturvedi)
Registrar General

Copy forwarded for information and necessary action to:

1. Advocate General, Government of Uttarakhand.
2. Secretary General, Hon'ble Supreme Court of India, New Delhi for information.
3. Chairman, Bar Council of Uttarakhand, Nainital.
4. President/Secretary, High Court Bar Association, Nainital.
5. Chief Standing Counsel, Government of Uttarakhand, Nainital.
6. Government Advocate, Government of Uttarakhand, Nainital.
7. Assistant Solicitor General, Government of India, Nainital.
8. Additional Chief Standing Counsel, Government of Uttar Pradesh, Nainital.
9. Principal Secretary Law-cum-L.R., Government of Uttarakhand, Dehradun.
10. Principal Secretary, Legislative, Parliamentary Affairs, Government of Uttarakhand, Dehradun.
11. All the District Judges, Subordinate to High Court of Uttarakhand with the request to circulate the same amongst the Judicial Officers and Bar Associations concerned.
12. Member-Secretary, Uttarakhand State Legal Services Authority, Nainital.
13. Legal Advisor to Hon'ble the Governor, Raj Bhawan, Dehradun.
14. Director, Uttarakhand Judicial and Legal Academy, Bhowali, District Nainital.
15. Chairman, Commercial Tax Tribunal, F-6, Nehru Colony, Hardwar Road, Dehradun.
16. Chairman, Permanent Lok Adalat, Dehradun, Haridwar, Nainital & U.S.Nagar
17. Chairman, State Transport Appellate Tribunal, House of Dr. Poonam Gambhir, Vedic Kaya Ayurvedic Center, First Floor, H.No. 85/1, Laxmi Road (Near Favvara Chauk), Dehradun.
18. All the Principal Judge/Judges, Family Courts of State Judiciary.
19. Registrar, State Consumer Dispute Redressal Commission, Uttarakhand, H.No.23/16, Circular Road, Dalanwala, Dehradun-248001.
20. Presiding Officer, Labour Courts, Dehradun, Hardwar & Kashipur, District U.S. Nagar.
21. Secretary, Lokayukta, 3/3 Industrial Area, Patel Nagar, Dehradun.
22. Secretary-cum-Registrar, State Level Police Complaint Authority, Dehradun.
23. Presiding Officer, Industrial Tribunal-cum-Labour Courts, Haldwani, District Nainital.
24. Registrar, Public Service Tribunal, Uttarakhand, Dehradun.
25. Legal Advisor, Uttarakhand Public Service Commission, Haridwar.
26. All the Registrars of the Court.
27. Director, Printing & Stationery, Government Press, Roorkee, District Hardwar, for publication of the Notification in the next Gazette of the Uttarakhand.
28. Officer on Special Duty (O.S.D.) of the Court.
29. P.P.S. of the Court with request to place the notification for His Lordship kind perusal.
30. P.S./P.A. to Hon'ble Judges of the Court with request to place the notification for His Lordships kind perusal.
31. P.S. to Registrar General.
32. All the Joint Registrars / Deputy Registrars / Assistant Registrars / Section Officers of the Court.
33. Librarian of the Court with the direction that the above amendment be incorporated in all the relevant books immediately.
34. Assistant Registrar (I.T.) of the Court for uploading the notification on the official website of High Court.
35. I/c N.I.C., High Court of Uttarakhand, Nainital.
36. Guard file.

**Deputy Registrar
Admin.A**